

(c) if the answer to part (a) above be in the negative what are the impediments due to which the experience of the trained servicemen is not utilised despite the overall modernisation of the arms, equipment etc. and lesser use of man powers ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA):
(a) No, Sir.

(b) DOES not arise.

(e) Superannuation age limits of Defence Services Officers and personnel have been fixed keeping in view the requirements of achieving optimum efficiency of personnel in the Armed Forces. Their experience and training is appropriately utilised during the period of their service.

Discrimination in Ad-hoc Appointment in Kendriya Vidyalaya Sangathan

2229. SHRI RAM AWADHESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether any officers in the Kendriya Vidyalaya Sangathan have ever been promoted on ad-hoc basis even before the completion of requisite experience;

(b) if so, whether in the case of appointment to the vacant post of Assistant Commissioner (Admn.) the seniormost officer on the feeder post, was not given ad-hoc appointment even when he had the requisite qualification and experience; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT •SHRI CHIMANBHAI MEHTA):
Two Officers were promoted in

1987-88 on an ad-hoc basis by relaxing the experience requirement by 5 and 11 months respectively, in the exigencies of work,

(b) and (c) The senior most officer was short of requisite experience in the Sangathan by nearly 5 years, at the time of consideration of his candidature for promotion to the post of Assistant Commissioner (Admn.) in October, 1988. In the circumstances, the post was circulated to be filled up by transfer on deputation. Since he fulfilled the requisite qualification, the selection Committee recommended him for appointment to Assistant Commissioner (Admn.) subject to eligibility being confirmed by Department of Personnel and Administrative Reforms. D. P. AR. opined that they had no objection provided the requisite requirement of experience was relaxed by the competent authority. The competent authority decided that the Recruitment Rules for the post may be amended first and then the recruitment finalised. Meanwhile the officer moved the High Court at Delhi and on the directions of the Court, he was promoted as Assistant Commissioner (Admn.) an ad-hoc basis w. e. f. 6-4-1990.

Guidelines for posting of Teaching and Non-teaching employees on promotion and transfer in Kendriya Vidyalaya Sangathan

2230. SHRI RAM AWADHESH SINGH: Will the PRIME MINISTER be pleased to state:

(a) what are the policy guidelines for posting of employees on promotion and transfer for teaching and non-teaching employees, separately;

(b) whether policy guidelines of the KVS prescribe promotional postings to precede transfer postings; and